IN THE COURT OF SH. POORAN CHAND, ASJ-02(WEST), TIS HAZARI COURTS, DELHI

State Vs Puran FIR No. 49/2011 PS Tilak Nagar U/s. 302/308/34 IPC

01.10.2020

Present:

Sh. Jitender Sharma, Ld. Addl. PP for the State.

Sh. Manoj Khatri, Ld. Counsel for the applicant/accused

This is an application moved on behalf of accused/applicant Puran for extension of interim bail in view of COVID19 pandemic.

This applicant/accused has remained in JC around 11 years.

Further, in view of recommendations of the Hon'ble High Power Committee (HPC) constituted by Hon'ble High Court of Delhi dated 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020, and on the basis of orders in WP(C) No. 2945/2020, titled as "Shobha Gupta & Ors. Vs. Union of India & Ors.",

Contd..2..

State Vs Puran FIR No. 49/2011 PS Tilak Nagar U/s. 302/308/34 IPC

Hon'ble High Court vide order dated 22.06.2020 in **WP(C) No. 3080/2020**, has already ordered for extension of interim bails for a period of 45 days, granted to UTPs from the date of their respective expiry of interim bail. Hence, in view of recommendations of Hon'ble High Powered Committee (HPC), and old age of applicant/accused the present application is allowed. The interim bail of applicant/accused is extended for further 30 days.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 31.10.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.

Copy of this order be sent to Ld. Counsel for applicant/ accused through Whatsapp, as prayed for. $/_{\Lambda}$

(POORAN CHAND) Link ASJ-02, WEST/DELHI 01.10.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02(WEST), TIS HAZARI COURTS, DELHI

State Vs Ravinder Kumar @Ravi FIR No. 1089/15 PS Patel Nagar U/s. 420/468/471/120B IPC

01.10.2020

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Sh. Bipin Kumar Jha, Ld. Counsel for the applicant/accused

This is an application moved on behalf of accused/applicant Ravinder Kumar @Ravi for extension of interim bail in view of COVID19 pandemic.

This applicant/accused has remained in JC around 5 years.

Further, in view of recommendations of the Hon'ble High Power Committee (HPC) constituted by Hon'ble High Court of Delhi dated 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020, and on the basis of orders in WP(C) No. 2945/2020, titled as "Shobha Gupta & Ors. Vs. Union of India & Ors.",

___Contd..2..

State Vs Ravinder Kumar @Ravi FIR No. 1089/15 PS Patel Nagar U/s. 420/468/471/120B IPC

-2-

Hon'ble High Court vide order dated 22.06.2020 in **WP(C) No. 3080/2020**, has already ordered for extension of interim bails for a period of 45 days, granted to UTPs from the date of their respective expiry of interim bail. Hence, in view of recommendations of Hon'ble High Powered Committee (HPC), and old age of applicant/accused the present application is allowed. The interim bail of applicant/accused is extended for further 30 days.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 31.10.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.

Copy of this order be sent to Ld. Counsel for applicant/ accused through Whatsapp, as prayed for.

(POORAN CHAND) Link ASJ-02, WEST/DELHI 01.10.2020

Ollpreme Court of India

IN THE COURT OF SH. POORAN CHAND, ASJ-02(WEST), TIS HAZARI COURTS, DELHI

State Vs Ravinder Kumar @Ravi FIR No. 231/14 PS Patel Nagar U/s. 302/323/341/34 IPC

01.10.2020

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Sh. Bipin Kumar Jha, Ld. Counsel for the applicant/accused

This is an application moved on behalf of accused/applicant Ravinder Kumar @Ravi for extension of interim bail in view of COVID19 pandemic.

This applicant/accused has remained in JC around 6 years.

Further, in view of recommendations of the Hon'ble High Power Committee (HPC) constituted by Hon'ble High Court of Delhi dated 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020, and on the basis of orders in WP(C) No. 2945/2020, titled as "Shobha Gupta & Ors. Vs. Union of India & Ors.",

Contd..2..

State Vs Ravinder Kumar @Ravi FIR No. 231/14 PS Patel Nagar U/s. 302/323/341/34 IPC

-2-

Hon'ble High Court vide order dated 22.06.2020 in WP(C) No. 3080/2020, has already ordered for extension of interim bails for a period of 45 days, granted to UTPs from the date of their respective expiry of interim bail. Hence, in view of recommendations of Hon'ble High Powered Committee (HPC), and old age of applicant/accused the present application is allowed. The interim bail of applicant/accused is extended for further 30 days.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 31.10.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.

Copy of this order be sent to Ld. Counsel for applicant/ accused through Whatsapp, as prayed for. \land

(POORAN CHAND) Link ASJ-02, WEST/DELHI 01.10.2020